

Compiled response to the queries raised by Monitoring Committee via email received on 18.05.2020 and in the meeting held on 20.05.2020

S.No.	Points raised by YMC	Response
1.*	<p>Demarcate, reclaim and protect the flood plain around the Yamuna in the areas within Delhi.</p> <p>The YMC would need have to have details of what portion of land have been reclaimed and future plans to get the temporary allotments cancelled in pursuance of NGT's orders.</p>	<p>The demarcation of 1:25 year's flood plain of river Yamuna pertains from Wazirabad to Jaitpur on both banks. As per the latest direction of Hon'ble NGT dated 11.09.2019. The work for reinstallation of bollards along with Geo-reference was initiated/ awarded immediately to M/S M &amp; G Associates on 29.08.2019. The floodplains stretch from Wazirabad to Hazrat Nizamuddin and from Sun dial to Dhobi ghat stands demarcated by providing 349 no. and 242 no. bollards respectively. (250 mm dia, 1 m. high with 1x1x1 m. footing) respectively (Total :591 Nos.).</p> <p>The Ring Road from Yamuna bazaar to Sun dial and the road number 13/A from Dhobi Ghat to JaitpurGhat and further embankment up to Delhi Haryana border acts/mark the floodplain boundary on Western bank. Similarly, the Pushtaroad on the Eastern bank marks the entire floodplain boundary.</p> <p>As such the entire flood plain stands demarcated by providing bollards @ 100 meter Center to center approximately. To further reduce the distance and to make it visible from distance to public, the space between the installed bollards is further being reduced by installation of bollards &amp; flags (6-meter-high) in between besides erection of Signage's, 9-meter-high, on embankment.</p> <p>The tender for additional bollards and six-meter-high flag post have been awarded to M/s Balaji Associates &amp; Bajrang Engineering respectively on 14.01.2020 for stretch from Wazirabad to Hazrat Nizamuddin Bridge. The works for fixing of the additional bollards has been completed; also the works for the fixing of Flag posts including the digging-up of foundation pits is under progress.</p> <p>The tender works for the installation of Signages have been awarded on 06.02.2020, manufacturing of the Signages is under progress, yet to be fixed at strategic locations.</p> <p>Further it is submitted that demarcation of 1 in 25 years Yamuna floodplains of return period with flood of 2011 having HFL 206.00 m. adopted as a base on the recommendation of IIT Delhi got prepared by CE/irrigation (IFC) through GSDL as per guidelines of NGT was earlier carried out, 100 no. bollards were installed. (Informed by CE/EZ).</p> <p>*Also, approximately 12.11 Ha. of land has been Re-possested and about 7.47 Ha. of land is being restoring for the process of handling over to DDA from the temporary allotment in the floodplains from DMRC by IL Department, DDA.</p>

		**Due to election in Delhi, ban on construction activities and lockdown due to COVID-19, minimum 3 months are required for the further remobilization of works (related to labour and material).
2.	Regarding UP Irrigation Department land: No further updates were given by UP and DDA's officers.	<p>A meeting was held regarding the land issues, Copy of the Minutes of Meeting dated 12.06.2019 of the meeting held under the chairmanship of Vice Chairman, DDA with the Principal Secretary (UP Irrigation Department) is annexed. (Refer Annexure 'A')</p> <p>Regarding the court case in the matter UP versus DDA and others, matter was dismissed on 22.04.2019 by the court of Sh. Harleen Singh, SCJ/RC (East) due to non-compliance of the order dated 19.12.2018, 18.01.2019, 18.02.2019 and 26.03.2019 on the part of Decree Holder. On 16.05.2019, the DH filed an application under section 151 CPC for recalling the order dated 22.04.2019. On the said date, the Hon'ble court Issued notice and directed the DH to file the PF.</p> <p>Thereafter the matter has been pending for consideration of the application filed by the DH under section 151 of CPC. The matter was lastly to be listed on 20.03.2020; however because of the lockdown the matter was adjourned to 05.06.2020, the case is now restored and the final judgement is awaited till the next hearing (date of hearing not yet announced).</p>
3.	<p>Rs 35 crores agreed to be paid at an official level by UP Irrigation to DDA to be undertaken as a deposit work.</p> <p>DDA was to raise the level to obtain the funding so that work could start. YMC now needs to be told what the latest position is as the responses in meetings remain vague and inconclusive.</p>	<p>No progress has been held in this matter, reminders have been sent to UP Govt.</p> <p>Already, Monitoring Committee was apprised about the 'Release of funds from UP Govt. via email on 18.03.2020, copies of the above mentioned letters were sent to Monitoring Committee office for further necessary action.</p> <p>Copies of the letters sent by Vice Chairman and Chief Engineer (EZ) on 17.09.2019, 30.09.2019 and 21.02.2020 are annexed at Annexure 'B'</p>
4.	Up-to date assessment of what portion of the land under cultivation/ dairying has been vacated from 2018 until December 2019 and thereafter until May 2020 and what now remains to be reclaimed.	<p>Approximately 352.36 Ha. of land has been cleared of encroachments.</p> <p>Total land to be reclaimed from the encroachments in the Yamuna floodplains is approximately 1105.1 Ha (5.26 Ha. of land is under stays in four numbers of court cases)</p> <p>The details are annexed at Annexure 'C'</p> <p>Removal of encroachments was discontinued on in position of lockdown.</p>

	<p>Plans for undertaking ecologically sound strategies on the vacated space and the latest position thereof would be needed.</p>	<p>The encroached area is proposed to be got vacated with the implementation of project so that the area is immediately occupied and work is started on eviction of encroachments.</p> <p>As per the order of Hon'ble Supreme Court dated 24.01.2020, MA 92.106.2020 in SLP(C) 5371-5391/2018 wherein it is stated that number of nurseries and some cultivation land had to be vacated till 31.03.2020. As per the current information, area has not yet been vacated.</p> <p>The reclaimed areas are the part of DDA's Restoration and Rejuvenation of Yamuna River Project and being developed as per the proposal approved by the Principal Committee of Hon'ble NGT.</p>
5.	<p>NGT had directed DDA to mount enforcement action to prevent ingress and dumping of solid waste on the flood plain. DDA has taken action to install CCTV cameras and to register complaints with the concerned state transport authorities.</p> <p>what was achieved from January 2019 onwards and what is proposed to be done post LD to maintain.</p> <p>*Outcome of the CCTVs installation and of 100 security guards &amp; 24x7 patrolling vehicles and their operation strategy.</p>	<p>The following measures have been taken-up to prevent the ingress and dumping of solid waste on the flood plain.</p> <p>Deployment of private security guards:</p> <p>100 number security guards with four number Mobile Vans was to provide both Mobile and Static Patrolling of entire flood plain from Wazirabad to Okhla wasin place for round the clock vigil. However the tender is expired and thereafter security work was allotted to the Army welfare placement organization to deploy Ex-serviceman for protection work. The concerned agency has not taken-up the work, Now a fresh tender for the Deployment of private security guards is in process and it will be in place in 45 days' time. Meanwhile Quick Response Team of DDA (QRT) has been entrusted to safeguard and check the floodplains for round the clock vigil.</p> <p>190 number challans each amounting Rs. 50,000 against the violators have been issued with intimation to all concerned including Commissioner Transport of concerned area. Rupees five lakh has been realized and the rest is in process of realization. Plying of 23 numbers of vehicles have been blocked for further Govt. transactions till the deposition offline with DDA and intimation to this effect to the concerned Transport Commissioners.</p> <p>Installation of CCTV cameras:</p> <p>The work for installation of 102 nos. CCTV cameras at 34 nos. locations from Wazirabad to Jaitpur to check the illegal dumping of malba into the Yamuna flood plain was awarded to M/s Technosys Security system Pvt. Ltd. 36 Nos. cameras have been installed till date so far at 12 Nos. locations. Out of remaining 66 cameras to be installed at 22 Nos. remaining locations, it is feasible to make 13 Nos. locations functional catering to 39 cameras.</p>

However, remaining 9 Nos. locations catering to 27 Nos. cameras are not feasible as per current scenario due to various hindrances.

The details in tabular form of CCTV cameras in are as follows:-

Sl. No.	No. of cameras envisaged	No. of cameras feasible for installation	Total No. of Cameras installed till date	No. of Cameras to be installed
1.	102	75	36	39

It has been observed that in reaches of Yamuna Bank where the CCTV cameras have been made functional the illegal dumping of debris has been seized or reduced to a remarkable level.

The footage in the main/sub-control room alerts the attendant that vehicle, if any, with debris is being approached in the floodplain and immediately warned on public address system to leave the flood plain as his identity has been recorded and will be fined/vehicle will be impounded. Simultaneously informed the patrolling security guard party is informed about the location of the violator for immediate catching of the vehicle and to inform the police helpline no 100.

Due to the lockdown imposed by the state/Central Government amidst medical emergency in the country because of pandemic disease "COVID-19", the work of OFC laying is in stalled condition and can be carried-out further only after the revocation of the lockdown.

The details for the installation are annexed at Annexure 'D'

A detailed SOP has been developed for reporting of offenses.

The copy of the SOP document is annexed at Annexure 'E'

\*\*Also, due to election in Delhi, ban on construction activities and lockdown due to COVID-19, minimum 6 months are required for the further remobilization of works (related to labour and material).

Removal of C&D waste:

The 2600 Cum. of C&D waste lying in floodplain near Hazrat Nizamuddin Bridge and opposite Sarai Kale Khan has been lifted to IL&FS site at Shastri-park.

Further 2000 Cum. C & D waste lifted from stretch from Wazirabad to Shastri park has been utilized for construction of vehicular road in the development of Asita East Project.

Removal of illegal encroachment:

A drive to remove the illegal cultivation by encroachers has been taken up and till 7.01.2020, 352.36 Ha. of land has been evicted/repossessed from the illegal cultivation.

- Commissioner (LM) informed that 2 no. cases in Hon'ble Supreme Court dismissed regarding extension of stay to vacate the land in Yamuna floodplains by 31.12.2019.

Hon'ble Supreme Court of India has extended the stay in favour of 17 no. of nurseries till 31.03.2020.

		<ul style="list-style-type: none"> <li>• Commissioner (LD) is perusing with other agencies and issuing the reminders for Retrieval of land temporarily allotted to various agencies stating it's a time bound project monitored by Hon'ble NGT.</li> </ul>
6.	<p>There are 10 larger projects which are at various stages of execution.</p> <p>A perspective on new time lines are needed keeping in mind the commitments on dates of completion (given earlier in tabular form by DDA.</p>	<p>The details are annexed at Annexure 'F'</p> <p>**Since 20<sup>th</sup> March 2020, due to implementation of lockdown for COVID-19 containment, NO construction activity or site works is being taken-up at Yamuna's floodplains site(s).</p>
7.	<p>The overall progress in terms of total land under encroachment, under court stay orders, land got vacated and success of efforts to erect bollards, flag the perimeter on public land and put removable fencing is required to be given to YMC. The progress and achievements have to be verifiable and there should be clarity about what remains to be done and by when it is proposed to demolish/ relocate all encroachers.</p> <p>Even the augmentation of 100 security guards had not taken place over several months despite assurances given repeatedly at meetings. The latest position is needed to be given as otherwise YMC would have to state that it cannot give timelines for removal of encroachments to NGT due to the DDA's unwillingness to engage dedicated force to complete the removal.</p>	<p>Refer point number 1 and 4</p>

8.	<p>The possibility of using drones, ISRO based technology to keep watch over encroachment which is undertaken at night usually has been met with responses which have no finality. This is needed as it has been dragging on right from late 2018 without anything definitive about what is feasible.</p>	<p>DDA is already making efforts to check the encroachment and to ingress manual security, polluter pays principle (PPP) and installing CCTVs. ISRO has been engaged for mapping of vacant plots of DDA and developing software for detecting construction. The software is still under development. ISRO has promised to demonstrate the Application (App) to DDA by 31.07.2020 Further DDA has engaged IIT Roorkee for landuse survey of Delhi through drones, landuse survey though drone is not capable to detect encroachments`, as the purpose is totally different.</p>
9	<p>Area along the Ring road beyond the Golden Arch right up to Yamuna Bazaar has become no-man's land and different old occupants like the Gurdwara at Majnu ka Tilla, the Tibetan colony and 32 private ghats. DDA has entrusted the redevelopment of some projects to INTACH but that is a cultural organization and while its planning and execution maybe satisfactory, there is no likelihood that liaison with the North MCD and the Police can be undertaken by an NGO. It has been pointing out the need for continuously implementing a slew of strategies which are a combination of developmental activity and of enforcement.</p>	<p>As per the recommendations of expert committee constituted by Hon'ble National Green Tribunal, INTACH was entrusted for the consultation for this stretch being this area of cultural importance for the design of heritage area and to provide policy guidelines for restoration and conservation of the area. Project for the area falling between from Wazirabad Barrage to Old Railways Bridge (Western Bank).</p> <p>The encroachment and others issues are policy levels decisions which are intra departmental issues referring to Police, MCD etc. and has to be taken-up accordingly. Since the land belongs to DDA maintenance and management of area will be taken up by DDA in coordination with all the stakeholders involved.</p>
10	<p>Connected to this area there is a Ran basera for homeless people next to the river front. During the day the night shelter inmates lie around in clusters under the bridge particularly if the weather is extreme. Neither MCD nor Delhi Urban Shelter Improvement Board (DUSIB) have any plan for dealing with the ingress on to the</p>	<p>Pertains to MCD and DUSIB for relocation of Rain basera to curb their activities on the floodplains.</p>

	flood plain in a humane way – each agency claiming it is not its problem and only attending to it sporadically if there is an inspection.	
11. *	<b>The YMC had repeatedly suggested that an SPV, a River Front Authority or an Autonomous Society (like ASI and Red Fort management as just one example) should be created so that without leasing land the possibility of permitting certain approved activities subjected to rules, regulations for operation, oversight could be undertaken for organized public benefit.</b>	<p><b>DDA is not empowered to create a separate legal entity such as River front Authority or Special Purpose Vehicle (SPV) under the Delhi Development Act, 1957.</b></p> <p><b>In the light of the provisions of the Delhi Development Act, it is submitted that as per Section 52 of the Act, DDA may delegate powers exercisable by it only to officers, local authority or committees (constituted under Section 5A of the Act).</b></p> <p><b>There is no enabling provision under the Act empowering DDA to either constitute a society or a "special purpose vehicle" or to delegate its powers to an entity or other 'person' not specifically mentioned in Section 52 of the Act.</b></p> <p><b>There already exists a mechanism in order to monitor river Yamuna - "Upper Yamuna River Board" and "Unified Centre for Restoration and rejuvenation of River Yamuna (UCRRY)".</b></p> <p><b>In view of the statutory provisions mentioned above, DDA may not be in a position to establish a SPV as contemplated in the order dated 05.03.2020 of Hon'ble NGT. An application has been filed by DDA in the court of the Hon'ble NGT.</b></p> <p><b>However, DDA is land owning agency and it will depute an officer/ wing to whom responsibility of managing the area shall be entrusted.</b></p>
12. *	Hon'ble National Green Tribunal order regarding land to be available to Forest department after demarcating the land on the ground.	Floodplain was not handed over to the Forest Department. Since, as per Hon'ble National Green Tribunal guidelines and expert committee recommendations, areas in the floodplains under the jurisdiction of DDA are being undertaken for the Restoration and Rejuvenation of River Yamuna by DDA itself for which timelines has been submitted to the Monitoring Committee and Hon'ble NGT which are reviewed periodically. Engineering, Horticulture and Landscape Departments are entrusted to take-up the Restoration and Rejuvenation of the floodplains of River Yamuna.
13. *	Hon'ble National Green Tribunal order regarding DDA to furnish Performance Guarantee in the sum of Rs. 50 Lakhs.	<p>The performance guarantee in the sum of Rupees 50 lakhs was deposited as a bank guarantee to CPCB on 05.08.19 with the information to Hon'ble NGT.</p> <p>The copy of the Affidavit dated 05.08.2020 is annexed at Annexure 'G'</p>

14.*	Plantation species proposed on the floodplains in the Restoration and Rejuvenation of River Yamuna.	<p>Plantation of species suitable for floodplains and riparian zone are being taken-up in Yamuna Biodiversity park and floodplains where Rejuvenation work has been taken-up by DDA</p> <p>The species proposed are as per the approval of the Biodiversity experts. Copy of the plantation list is annexed at Annexure 'H'</p> <p>A total number of 80905 trees and 13600 shrubs saplings are planted in the floodplains in last one year (2019-2020) besides Riverine grasses as per landscape plan approved.</p>
15.*	Status and DDA's stand on Millennium Bus Depot area.	Due to Covid-19 situation, the relevant record is not available due to non-availability of staff. A detail reply shall be submitted later.

\* -Points were discussed in the Monitoring Committee meeting held on 20.05.2020 with Vice Chairman DDA

**DELHI DEVELOPMENT AUTHORITY  
OFFICE OF DIRECTOR HORTICULTURE SOUTH EAST  
15<sup>TH</sup> FLOOR VIKAS MINAR NEW DELHI**

To,

The AC(LS)  
11<sup>th</sup> floor Vikas Minar, ITO,  
Delhi Development Authority,  
New Delhi-110002

**Subject :-Information in respect of quantum of encroachment removed/balance in Yamuna Flood plain area.**

Kindly refer to the subject cited above in this regard it is to say that approx.. 849.00 Acres(343.73 Hac.) of DDA land has been repossessed by Hort. Deptt. DDA, and remaining 1091.13 Acres(441.75 Hac.) land is still to be repossessed. Due to various litigation matter the repossession of DDA land is getting delayed. The report in detailed is enclosed herewith.

Encl.:- As stated.

-Sd/-  
**(Ashok Kumar)**  
**Director (Hort.) S/E**



## DELHI DEVELOPMENT AUTHORITY

Demolition programs carried out by Hort. Div. VII & IX/DDA in 'O' Zone area, as on 04/06/2020

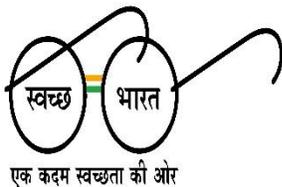
S. No.	Name of Horticulture Division/Zone	Total Area retrieved/repossessed as on 04.06.2020	Balance Area to be retrieved/repossessed as on 04.06.2020	Remarks
1.	Hort. Divn. VII (EZ)	237.79Acres[ <b>96.27Hectare</b> (Approx.)]	657.49 Acres Approx. (266.19 Hectares)	
2.	Hort. Divn. IX (EZ)	611.20 Acres[ <b>247.44 Hectare</b> (Approx.)]	433.64 Acres Approx. (175.56 Hectares)	
<b>Total</b>		<b>849.00 AcresApprox.</b> <b>or 343.73 Hectare</b>	<b>1091.13 Acres Approx.</b> Or 441.75 Hectares	

S. No.	Name of Div.	Name of Scheme/project	Date of Demolition	Area repossessed (In Acres) Approx.	Total area of the scheme (In Acres) Approx.	Balance area to be repossessed (In Acres) Approx.	Remark(s)
1	H.D.- VII	NH-24 to D.N.D. Flyover (Eastern Bank)  Near PWD office  Near Chilla Village  Near PWD office	  22.12.2018  09.10.2019  10.10.2020	  4.47  16.05  21.00	    580.85	    538.93	4.47 acre area handed over to CPWD for compensatory plantation, subsequently, demolition could not be done due to court cases, as under:-  1. W.P.(C) 10900 Of 2019, Yamuna Khadar slum union Vs. DDA &Ors. (Case was to be heard before the court on 12.05.2020, but can't be heard due to Lockdown) 2. W.P.(C) 10918 Of 2019, Chhote Lal Vs. DDA &Ors. (Case was to be heard before the court on 12.05.2020, but can't be heard due to Lockdown) 3. L.P.A No. 681 of 2019(Yamuna Khadar slum union)(Miscll. Application has been dismissed on 09.01.2020) 4. L.P.A No. 690 of 2019(ChhoteLal)(Case was to be heard before the court on 12.05.2020, but can't be heard due to Lockdown)

S. No.	Name of Div.	Name of Scheme/project	Date of Demolition	Area repossessed (In Acres) Approx.	Total area of the scheme (In Acres) Approx.	Balance area to be repossessed (In Acres) Approx.	Remark(s)
2	H.D.- VII	NH-24, Behind CWG Village (Easten Bank)	25.11.2019	27.17	296.40	118.56	-
			28.11.2019	135.85			
			30.12.2019	14.82			



OFFICE OF THE DEPUTY DIRECTOR (HORT.)  
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No.

Date:

To,

The Director (Hort.) SE,  
 Delhi Development Authority,  
 15<sup>th</sup> Floor, Vikas Minar,  
 I.P. Estate, New Delhi-110002.

**Sub:- Demolition report.**

S. No.	Name of Scheme/project	Area repossessed	Balance area to be repossessed
1	Restoration & Rejuvenation of River Yamuna Floodplains <i>Asita</i> : ITO barrage to Old Rly. Bridge (Eastern Bank)	213.00 Acre	9.38 Acre
2	Restoration & Rejuvenation of River Yamuna Floodplains <i>Asita-2</i> : Old Railway Bridge to ITO Barrage (Eastern Bank)	0	212.50 Acre
3	Afforestation between Wazirabad barrage to Old Rly. Bridge (Eastern Bank) <ul style="list-style-type: none"> <li>• Near Signature Bridge</li> <li>• Near Usmanpur Village</li> <li>• Near Police farm house</li> </ul>	39.53 Acre 34.59 Acre 0	0 0 61.77 Acre
4	Rejuvenation and Restoration of River Yamuna. From Old Railway Bridge to ITO barrage on Western Bank	344.20 Acre	149.99 Acre
			433.64 Acres (175.56 Hac.)

**Sd/-**  
Dy. Director (Hort.)  
Hort. Div.-IX/DDA